

OFFICE OF THE DISTRICT JUDGE AT HOWRAH

ENGLISH DEPARTMENT

Dated 11th July, 2019

TENDER FOR HIRING OF VEHICLE

The office of the District Judge at Howrah, English Department will be hiring one (1) motor cab/vehicle for office use for a period of 1 year and which may be extended thereafter, as per the condition laid down in the notification no. 3564-WT/3M-81/98 Dated 24.11.2008 of Transport Department, Government of West Bengal.

Accordingly bonafide Motor Cabs (Luxury Taxi) suppliers/others are requested to submit their quotes for providing vehicles to this office in the format given below along with copies of : i) Contract Carriage Permit ii) Registraton Certificate iii) Road Tax Challan iv) Insurance certificate v) Emission Compliant Certificate.

Sl. No. (1)	Mass Emission Standard (2)	Category of Vehicle (3)	Monthly Hiring Rate (Per Day) (4)	Remarks (5)
1	BS-II/BS-III purchased on or after 01.05.2005 with diesel/LPG/CNG Engine.	Motor Cab/Maxi Cab with Engine Capacity moe than 2000 CC (with Air-Condition).	_____ (#) Please quote the rate above.	(Rate less than Rs.575/- per day) Monthly rate is for 10 hours a day and additional charge @ Rs.20/- per hour beyond 10 hours. Fuel allowed for monthly hiring is 1 litre for 12 K.M. in case of Motor Cab. Maruti Omni and 1 litre for 10 Km in case of Maxi Cab other than Maruti Omni. Mobil Oil @ 5 litres per 2500 Km. Run.

TERMS & CONDITIONS

(i) Vehicle required will be one in number. (ii) The vehicle will be deployed at the Office of the District Judge, Howrah. (iii) Only transport vehicle having valid Contract Carriage Permit can be placed on hire. (iv) The bidder will have to arrange for garage facility at any place required which is nearest to the residence of the officer concerned or as advised by his Office. (v) Maximum of 10 kms. Between garage of the vehicle and place of reporting will be allowed (both ways inclusive). (vi) The bidder will be responsilbe to ensure the availability of vehicle on all days and that the vehicle is asked to report for duty incuidng Saturdays or others holidays if need be. (vii) The bidder will be responsible for all the repair and maintenance/taxes and certifications and fees and fines in respect of the vehilces and all the papers of the vehicles should be up to date. (viii) The vehicle should be maintained in excellct condition and should abide by all the norms of playing commercial vehilce as laid down by the Transport Department or any other related Department of the Government of West Bengal. (ix) The bidder will be responsible to ensure that alternative arrangement of vehicle of similar category is availabe in case of any breakdown of vehicle. (x) The driver to be engaged for the hired car by the bidder should be physically fit and mentally alert and should be disciplined, well behaved and maintain cleanliness of the car. (xi) The driver should be advised to maintain all traffic rules on the road. (xii) The quotation must be submitted in sealed envelope quoting rate. (xiii) The quotation must be submitted to the Office of the English Department, District Judge's Court, Howrah positively by 3.00 P.M. on 24th July, 2019. (xiv) The sealed quotation will be opened on 25th July, 2019 at 4.30 P.M. (xv) the office of the District Judge, Howrah reserves the right to discontinue with the services of the vehicle at any time without assigning any reason.



(Sri Debdeep Manna)
Registrar, Civil Court, Howrah
(In-Charge)
Registrar,
Civil Court, Howrah

Dated, Howrah 11th July, 2019

Memo No. 1490-XIX/Tender

Copy forwarded to information and wide circulation to :

1. The Judge-In-Charge, Accounts Department, Civil Court, Howrah.
2. The District Magistrate, Howrah.
3. The S.P. Howrah.
4. The Sabhadhipati, Howrah Zilla Parishad.
5. The Commissioner Howrah Municipal Corporation.
6. The CMOH Howrah.
7. A copy in the Notice Board of the Nazareth Department, Civil Court, Howrah.
8. A copy published on Web Site No. <https://districts.courts.gov.in/howrah>.



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